FAQS FOR GRANT OF

REGISTRATION

AS

ALTERNATIVE INVESTMENT FUND (AIF)

GENERAL INFORMATION:

THIS CHECKLIST DEALS ONLY WITH THE BROAD GUIDELINES FOR PROCESSING OF APPLICATIONS FOR REGISTRATION OF ALTERNATIVE INVESTMENT FUNDS. IT MAY BE NOTED HERE THAT THE CONTENTS OF THE CHECKLIST ARE SUBJECT TO CHANGE FROM TIME TO TIME.

DISCLAIMER

- This checklist is not a legal document.
- This checklist is strictly meant for the purpose of guiding Applicants for processing of applications for grant of registration to Alternative Investment Funds.

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1. How to get registered as an AIF?

- A. The applicant has to visit the www.siportal.sebi.gov.in and file application for grant of registration as an AIF. The system generates a login ID for the applicant on receipt of the application for registration as an Alternative Investment Fund. On creation of the login SI portal, the Login ID and Password is automatically sent to the applicant through the system.
- B. On receipt of the Login ID and Password, the applicant must fill up all the details by clicking "Fresh Registration" under the tab "AIF" given on the SEBI portal and pay required Application fees of Rs.1,00,000/- + 18% Goods & Services Tax (GST) through online mode available on SI Portal or by way of bank draft in favour of "The Securities and Exchange Board of India", payable at Mumbai. The applicant is encouraged to make the requisite payment through the online mode only.
- C. The applicant is required to submit information as specified under First Schedule of SEBI (AIF) Regulations, 2012 and other information as specified in the later sections of this document. The applicant needs to provide the details in various fields of the SIPortal and wherever specific fields are not provided, the applicant needs to upload the documents on the SIPortal under 'optional attachments'. Instructions on how to fill the details is available under every field and the same can be accessed by clicking the "Blue Question Mark" on the top right hand corner of every page. Once all the details are filled up, the applicant to submit the online application form by clicking the "Final Submit" button.
- D. Once the applicant submits the online application, the same is received by SEBI. The status of the application can be tracked by the applicant using the application number allotted for each application after the final submission.
- E. For ease of processing the application, the applicant also needs to make a physical submission of the application to SEBI containing all the documents/information as mentioned in this document.

2. What is the applicable registration fee for various categories of AIF?

On receipt of approval from SEBI, the applicant is required to pay applicable registration fee as under:

S. No.	Category of the Applicant	Registration Fee
1.	Category I AIF (except Angel Funds)	Rs. 500,000/- + 18% GST
2.	Category I AIF – VCF - Angel Fund	Rs. 200,000/- + 18% GST
3.	Category II AIF	Rs. 10,00,000/- + 18% GST
4.	Category III AIF	Rs. 15,00,000/- + 18% GST

Upon receipt of registration fee, SEBI will grant registration to the applicant as an Alternative Investment Fund.

- 3. What documents/ information required to be provided by the applicant at the time of filing application on the SIPortal for registration as an Alternative Investment Fund?
 - A. The list of various documents/ information required to be submitted/uploaded by the applicant at the time of filing application on the SIPortal for registration as an Alternative Investment Fund are as given below in the table:

S.No	Information required	Particulars	Supporting documents to be submitted		
1.	Details of the	Application Form	Duly signed and stamped Application form (Form A) as		
	Applicant (AIF)	(Form-A)	given under First Schedule of SEBI (AIF) Regulations,		
			2012, providing all details specified in Form A.		
			One scan copy of duly signed and stamped Form A and		
		0	one word document of the Form A to be uploaded on		
			the SIPortal.		
		Undertaking &	Duly signed and stamped Undertaking & Checklist to be		
		Checklist from the	provided as under:		
		Signatory in the	Legal structure of the AIF Signatory		
		prescribed format as	Trust Trustee		
		given in <u>Annexure-A</u>	Limited Liability Designated Partner		
			Partnership		
			Company Director		
		Proof of	Self-attested copies of following documents to be		
		Incorporation and	provided:		
		address of the	i. Registered Trust Deed, in case of a Trust;		
		applicant	ii. Registered Partnership Deed along with certificate		
			of incorporation, in case of Limited Liability		
			Partnership (LLP);		
			iii. Memorandum and Articles Association along with		
			certificate of incorporation, in case of a Company;		
			iv. PAN of the AIF (Applicant)		
2.	Details of the	i. Identity proof;	Self-attested copies of PAN and address proof to be		
	Investment Manager	ii. Proof of address	provided for the following:		
	Sponsor and Trustee		i. Applicant		
	of the AIF		ii. Sponsor and its Directors/Partners (as applicable)		
			iii. Investment Manager and its Directors/Partners (as		
			applicable)		
			iv. Trustee and its Directors/Partners (as applicable)		
			v. Key investment team members		
			vi. Key management personnel of the AIF or		
			Investment manager;		

			vii. Certificate of Incorporation of sponsor/manager to be provided as applicable.
3.	Financial information of the Investment Manager or Sponsor of the AIF	Capital adequacy for maintaining continuing interest	 i. Latest CA certified Net-worth certificate of Sponsor / Investment Manager or their promoters / partners (<i>as applicable</i>) to demonstrate that they have sufficient net worth for maintaining continuing interest in the AIF; ii. Financial statements for previous financial year of the Sponsor and Investment Manager.
4.	Declarations to be provided by the applicant	Necessary declarations required for processing the application	 i. Declarations w.r.t regulatory actions taken in the past, if any, - Refer 6(a), 6(b), 6 (c) of Form-A as given under First Schedule of SEBI (AIF) Regulations, 2012 (*); ii. Declarations w.r.t compliances – Refer 7(a), 7(b), 7(c), 7(d) of Form – A as given under First Schedule of SEBI (AIF) Regulations, 2012(#); iii. Whether there are any supervisory or regulatory concerns/actions in the last five (5) years with respect to applicant, sponsor, investment manager, controlling entities of sponsor and investment manager, associates and group companies of the applicant/sponsor/investment manager? If not, a declaration to that effect to be provided; iv. Whether necessary approval has been obtained from Gol for Press Note 3 compliance, in case the investment in Sponsor and/or Investment Manager is from any of the countries which share a land border with India or their beneficial owner is from such country? If not applicable, then a declaration to that effect on a letter head shall be provided; * Consolidated declarations under 6(a), 6(b), 6(c) to be submitted separately for Applicant, Trustee, Sponsor and Investment Manager. (#)Fit and proper declaration under 7(b) to be as per SEBI (Intermediaries) Regulations, 2008 as amended subsequently

5.	Scheme documents /	Launch of First	AIFs to file their place	ment memorandum with SEBI
	Private placement	scheme by the AIF	through a SEBI registe	ered Merchant Banker at the
	memorandum		time of filing application for grant of registration	
			(except Angel Funds and schemes that are Large Value	
			Funds for Accredited Investors (LVF)	
			Scheme Type	Document required
			Scheme of all AIFs,	Due Diligence Certificate from
			(except Angel Funds	a SEBI Registered Merchant
			and schemes that	Banker
			are LVF)	This Due Diligence Certificate
				to be in terms of SEBI circular
				dated October 21, 2021 on
				Modalities for filing of
				placement memorandum
				through a Merchant Banker
				as per the prescribed format
				given at Annexure B:
			Category I AIF – VCF	Due Diligence Certificate from
			- Angel Funds	Trustee / Designated Partner/
				Board of Directors of the AIF
				(<i>as per legal structure</i>) as
				mentioned at Annexure A.
			Schemes of LVF	Duly signed and stamped
				undertaking form the CEO of
				the Manager to the AIF (or
				person holding equivalent
				role or position depending on
				the legal structure of
				Manager) and Compliance
				Officer of Manager to the AIF.
				This undertaking to be in
				terms of SEBI circular dated
				June 24, 2022 on "Guidelines
				for Large Value Fund for
				Accredited Investors under
				SEBI (AIF) Regulations, 2012
				and Requirement of
				Compliance Officer for
				Managers of all AIFs"

6.	Details of shareholders/	Information to be provided on letter	Shareholding pattern / partnership interest (as applicable) along with voting rights to be provided:
	partners of Sponsor and Investment Manager	head	Name of the%%voting rights/shareholder/shareholdingcontrolling interestpartner/partnershipinterest
			In case shareholder or partner of Manager/Sponsor is a non-individual, further details of entities holding 15% or more in such shareholder/partner shall be provided.
7.	Whether Sponsor, Investment Manager or their shareholders / partners with shareholding/ voting rights / partnership	Information to be provided on letter head	Yes /No (as applicable) i. If yes, registration details of the entity (s) to be provided as under: Name of the Name of capacity in which shareholder/ financial the shareholder/
	interest of 20% or more, are registered with RBI, IRDA, PFRDA or any other financial regulator?		partnerregulatorpartnerisregulatedregulatedWhether any adverse concernsraised by financialregulator in last 5 years? If so, details thereof.
8.	Information to be provided with respect	Information to be provided on letter	The necessary information to be provided in the prescribed format as given below:
	to controlling entities / persons, key	head	S. Information AIF Manager Sponsor
	management person (s) (KMPs), key investment team etc.		1. Name of promoters 2. Names of Person(s) holding controlling Interest or Person(s) exercising control over the applicant directly or indirectly 3. Names of Person(s) holding 20% or more
			(i) shareholding/ partnershipinterest(ii) voting rights/controlling interest
			 4. Name of the Director(s) or Managing Partner(s) 5. Name of the Key
			Management Person(s) NA 6. Name of the Compliance NA
			Officer IVA 7. Names of the key investment team member(s)

9.	Information to be provided with respect to associates and group companies of the Applicant, Sponsor, and Investment Manager	Information to be provided on letter head	8. Name of the group companies Image: companies Image: companies 9. Name of the associate companies Image: companies Image: companies The necessary information to be provided in the in the prescribed format as given below: The necessary information to be provided in the in the prescribed format as given below: Sr. Name of the associate / related to Applicant / Sponsor / Investment Manager 1. Image: Company Image: Company 1. Image: Company Image: Company 2. Image: Company Image: Company
10.	Key investment team member(s) meeting experience and qualification requirements in terms of Reg 4(g) of AIF Regulations	Information to be provided on letter head	Profile and background of the key investment team member(s) to be provided in Form-A and PPM (<i>format given below</i>) to clearly bring out the following: - i. adequate experience of not less than five (5) years of experience in advising or managing pools of capital or in fund or asset or wealth or portfolio management or in the business of buying, selling and dealing of securities or other financial assets; ii. professional qualification in finance, accountancy, business management, commerce, economics, capital market or banking from a university or an institution recognized by the Central Government or any State Government or a foreign university, or a CFA charter from the CFA institute or any other qualification as may be specified by the Board: Name Name of Designation Work Profile (**) (**) Image information on deals/transactions handled and their role to demonstrate the experience

B. All the names mentioned in the above table viz: name of applicant, sponsor, manager, trustee and their directors/partners, key investment team, key management persons, controlling entities, associate and group companies of the applicant /sponsor/manager etc., are also required to be provided in an **excel file** along with their PAN No. in the format as given below:

S. No.	Names	PAN No.

I. ANNEXURE A:

Format for Undertaking to be submitted by the <u>Trustee/ Board of Directors/ Designated</u> <u>Partners</u> of the applicant (Name of the proposed AIF), depending upon the legal structure of the AIF, for registration of the AIF

To, Securities and Exchange Board of India Dear Sir / Madam,

Sub.: Filing of Form A and other supporting documents of (name of AIF/proposed AIF)

In our capacity as Trustee/ Board of Directors/ Designated Partners of the applicant (Name of the proposed Alternative Investment Funds (AIF), we hereby confirm that:

- 1. We have independently ensured the veracity and adequacy of disclosure/information furnished in the Form-A and in the supporting documents.
- 2. We have satisfied ourselves that the proposed activities of the AIF are bona fide, fall within the objectives of the fund as specified in the Trust Deed/ Articles of Association/Partnership Deed of the AIF as the case may be.
- 3. The AIF, its sponsor and manager are fit and proper persons based on the criteria specified in Schedule II of the Securities and Exchange Board of India (Intermediaries) Regulations, 2008 and none of these entities have been debarred from functioning by any regulatory authority.
- 4. The information/disclosures made in the Form-A are true, fair and necessary to enable the investors to make an informed decision with respect to the investment in the AIF and such information/disclosures are in accordance with the requirements of SEBI AIF Regulations, 2012, circulars, guidelines issued thereunder and other applicable legal requirements.
- 5. We have satisfied ourselves about the capability of the sponsor or manager to fulfil the requirement of maintaining continuing interest in the scheme as per SEBI AIF Regulations, 2012.
- 6. We have satisfied ourselves about the infrastructure and manpower of the AIF or Manager or Sponsor to effectively discharge its activities of an AIF.
- 7. We have satisfied ourselves about experience and professional qualification of the key investment team of the manager of the AIF meeting with the criteria provided under regulation 4(g) of SEBI AIF Regulations, 2012.
- 8. We have verified that the Trust Deed in case of a Trust; or the memorandum of association in case of a company; or the Partnership deed in case of a limited liability

partnership permits the proposed AIF to carry on the activity of an AIF and prohibits it from making an invitation to the public to subscribe to its securities.

9. In view of the above, we hereby propose that the registration may be granted to the applicant (Name of the proposed AIF) as CategoryAIF under SEBI AIF Regulations 2012.

PLACE: DATE:

<u>Signature of authorised signatory of Trustee or the Board of Directors or the designated</u> partners of the of the applicant (Name of the proposed AIF) as the case may be

Name and designation of the authorised signatory

Contact No:

Email ID:

CHECKLIST FOR REGISTRATION OF AIF

Information with respect to disclosures in the Form A, to be submitted along with the undertaking

S. No.	Particulars	Yes/No	Remarks
1.	Name of the AIF and Category /Subcategory of AIF for		
	which application is made		
2.	PAN of the proposed AIF		
3.	Whether the memorandum of association in case of a		
	company; or the Trust Deed in case of a Trust; or the		
	Partnership deed in case of a limited liability partnership		
	is registered		
4.	Whether applicant has necessary manpower and		
	infrastructure to carry out activities of an AIF		
5.	Whether the commitment letter ensuring continuing		
	interest of the sponsor/manager in the AIF has been		
	submitted by sponsor/manager		
6.	Whether the net-worth of the sponsor/manager/ or its		
	directors or partners is minimum INR 5 crore or 2.5% of		
	the proposed corpus of the AIF in case of Category I and		
	Category II AIF or INR 10 Crore or 5% of the proposed		
	corpus in case of Category III AIF		
7.	Whether the audited financial statement of the		
	sponsor/manager, not older than the previous year of		
	the application, has been submitted		

8.	Whether the members of Investment team are	
0.	whether the members of Investment team are employees / partners / directors of the manager	
9.	Name(s) of the member of the key investment team who	
5.	satisfies the experience and professional qualification	
	criteria provided under regulation 4(g) of AIF	
	Regulations.	
10.	Whether KYC documents of the applicant/ sponsor/	
10.	Trustee/ Manager or its directors or Partners and key	
	investment team has been submitted	
11.	Whether the applicant or its associates or its sponsor(s)	
	or its manager(s) is/ are registered with the Board,	
	Reserve Bank of India or any other regulatory authority	
	in any capacity along with the details of its registration.	
	If yes, details thereof	
12.	Whether the sponsor or manager of the AIF is owned	
	and/controlled by other than Indian Resident Citizens	
13.	Details of other AIFs/VCFs floated by the Sponsor	
14.	Details of other AIFs/VCFS manage by the manager	
15.	Whether the Form A and declarations submitted under	
	Form A have been duly signed and stamped	
16.	Whether the declaration with respect to "applicant or	
	Sponsor or its directors/ partners, or Manager or its	
	Directors/ Partners, or Trustees/ Trustee Company or its	
	directors are/ were involved in any litigation connected	
	with the securities market and any order has/ had been	
	passed against them for violation of securities laws", has	
	been submitted by the sponsor, manager and trustee of	
	the AIF	
17.	Whether the declaration with respect to "applicant/	
	sponsor/ Trustee/ Manager or its directors or Partners	
	has/ have been refused a certificate by the Board or its/	
	their certificate has been suspended at any time prior to	
	this application", has been submitted by the sponsor,	
	manager and trustee of the AIF	
18.	Whether the declaration with respect to "applicant,	
	sponsor and manager are fit and proper persons based	
	on criteria specified in Schedule II of SEBI	
	(Intermediaries) Regulations, 2008", has been submitted	
	by the sponsor and manager of the AIF	
19.	Whether the declaration with respect to compliance	
	with Regulation 10, 15 & 16/17/18/19 (as may be	
	applicable) has been submitted by the manager?	
20.	Whether the applicant or any entity established by the	
	Sponsor or Manager has earlier been refused	
	registration by the Board.	
21.	Whether the ultimate beneficial owner (UBO) of	
	Sponsor and investment manager is disclosed at the	
	time of application for registration of the AIF.	

II. ANNEXURE B

Format for Undertaking to be submitted by the <u>Trustee/ Board of Directors/ Designated</u> <u>Partners</u> of the applicant (Name of the AIF) depending upon the legal structure of the AIF, for taking the Private Placement Memorandum (PPM) on record

(Source: SEBI circular dated October 21, 2021 on Modalities for filing of placement memorandum through a Merchant Banker)

Τo,

Securities and Exchange Board of India

Dear Sir / Madam,

Sub.: Filing of draft placement memorandum of (name of scheme), scheme of (name of AIF)

In our capacity as Trustee/ Board of Directors/ Designated Partners of the applicant (Name of the proposed Alternative Investment Funds (AIF), we hereby confirm that:

- 1. We have independently ensured the veracity and adequacy of disclosure/information furnished in the PPM.
- The AIF, its sponsor and manager are fit and proper persons based on the criteria specified in Schedule II of the Securities and Exchange Board of India (Intermediaries) Regulations, 2008 and none of these entities have been debarred from functioning by any regulatory authority
- 3. All the material disclosures in respect of the fund raising, investment by the scheme and management thereof have been made in the placement memorandum and are based on latest available information.
- 4. We have satisfied ourselves that the proposed activities of the AIF are bona fide, fall within the objectives of the fund as specified in the Trust Deed/ Articles of Association/Partnership Deed of the AIF as the case may be.
- 5. The information/ disclosures made in the placement memorandum are true, fair and necessary to enable the investors to make an informed decision with respect to the investment in the proposed scheme and such information and disclosures are in accordance with the requirements of SEBI AIF Regulations, 2012, circulars, guidelines issued thereunder and other applicable legal requirements.
- 6. We have satisfied ourselves about the capability of the sponsor or manager to fulfil the requirement of maintaining continuing interest in the scheme as per SEBI AIF Regulations, 2012.

PLACE: DATE:

<u>Signature of authorised signatory of Trustee/Board of Directors/ Designated Partners of the</u> <u>applicant, as the case may be</u> Name/designation of the authorised signatory

Enclosed: Annexure Y - Information with respect to disclosures in the placement memorandum, to be submitted along with the undertaking

CHECKLIST FOR PROCESSING OF SCHEME APPLICATION OF AIFs (Annexure Y)

Information with respect to disclosures in the placement memorandum, to be submitted along with the undertaking

S. No.	Particulars	Yes/ No	Remarks (Also provide the respective page number of placement memorandum wherever applicable)
1.	Whether the information submitted in the placement memorandum is consistent with the information submitted in Form A as specified under First schedule of AIF Regulations		
2.	Whether the manager and sponsor of the scheme is same as that of the AIF		
3.	Whether adequate disclosures are made in all sections and subsections of the placement memorandum in line with template placement memorandum provided vide SEBI circular dated Feb 5, 2020		
4.	Whether the scheme seeks waiver from requirement of placement memorandum as per template prescribed in SEBI Circular dated Feb 05, 2020		If yes, confirm whether it is disclosed that each investor shall commit a minimum capital contribution of INR 70 crores and provide a waiver from the requirement of placement memorandum in prescribed template.
5.	Whether it is verified that information provided for a particular term is consistent across different sections of the placement memorandum		

S. No.	Particulars	Yes/ No	Remarks (Also provide the respective page number of placement memorandum wherever applicable)
6.	Whether there are any clauses in the placement memorandum which affect the pro-rata rights of each investor in each investment of the scheme		If yes, also highlight such clauses
7.	Whether the investor(s) has/have any role in approving investment decisions of the scheme		
8.	Whether it is provided that the scheme does not propose to engage in lending activity, or extending guarantee for investee company		
9.	Whether the sections 'Investment objective, strategy and process', 'Governance structure' and 'principal terms of the fund/scheme' contain all material information		
10.	Whether it is provided in the placement memorandum that terms of contribution/ subscription agreement shall be in line with the terms of the placement memorandum		
11.	Whether type of instruments proposed for temporary deployment of funds is in line with applicable provision of AIF Regulations		If yes, provide the list of instruments proposed for temporary deployment of funds
	Whether the scheme proposes to invest in such instruments as part of primary investment objective of the scheme also		
	In case of Category III AIFs, whether the scheme proposes to invest in such instruments also to provide applicable margin to recognized stock exchanges		
12.	Whether maximum duration for such temporary deployment of funds is disclosed		If yes, mention the duration
13.	Whether the scheme intends to invest in units of AIFs		If yes, confirm whether necessary disclosures have been made in line with SEBI circular dated June 25, 2021
14.	Whether names of key management personnel are disclosed in the placement memorandum in line with SEBI circular dated June 25, 2021		
15.	Whether it is verified that all members of key investment team are employees or partners or directors (as applicable) of the manager		
16.	Whether it is verified that the key investment team satisfies the experience and professional qualification criteria provided under AIF Regulations		Name(s) of qualifying member(s) to be provided

S. No.	Particulars	Yes/ No	Remarks (Also provide the respective page number of placement memorandum wherever applicable)
17.	Whether the manager has constituted or proposes to constitute an investment committee (by whatever name called) to approve decisions of the scheme		If no, also inform whether any committee has been set up to provide non-binding recommendations on investment proposals
18.	 If the investment committee (as specified in Regulation 20(7) of AIF Regulations) is approving authority, whether: (a) it is stated that the functioning of the investment committee shall be in compliance with applicable provisions of AIF Regulations. (b) the terms of reference of the investment committee are disclosed in the placement memorandum 		
19.	Whether it is disclosed that delegation/outsourcing of any activity of the AIF to a third party will be in compliance with SEBI circular dated Dec 15, 2011		
20.	Under section 'Track Record of Manager', whether there is provision for disclosure of performance benchmark disseminated by a benchmarking agency in terms of SEBI Circular dated February 05, 2020		
21.	Whether the eligibility criteria for each class of unit is clearly specified and differentiated		
22.	Whether specific instances are disclosed, under which an investor may be excluded or excused from a particular investment		
23.	Whether the list of commercial and non- commercial terms, on which differential rights may be offered through side letter arrangement or issuance of additional class of units, is disclosed		If yes, provide the list of terms
24.	Whether it is disclosed that the differential rights, if any, attached to any classes of units or given through side letters, shall not have any adverse impact on the economic or any other rights of other investors		
25.	Whether timelines for making warehoused investment and transferring such investment are disclosed		If yes, state the timelines for warehousing and transferring of the warehoused investment
26.	Whether timelines for intimation regarding warehoused investments to existing and prospective investors, are disclosed		If yes, state the timelines for such intimation

S. No.	Particulars	Yes/ No	Remarks (Also provide the respective page number of placement memorandum wherever applicable)
27.	Whether it is provided that a defaulter, i.e., investor who defaults in bringing drawdown amount within the timeline specified, can no longer participate in subsequent investments of the scheme till the default is cured and that there are clauses providing steps to be taken against the defaulting investor		
28.	Whether specific instances are disclosed under which in-specie distribution / distribution in kind may be made		
29.	Whether it is disclosed that co-investment by investors of AIF shall be made in compliance with applicable provisions of AIF Regulations and PMS Regulations		
30.	Whether it is disclosed that the manager will establish written down conflict management policy and whether timeline for adopting such policy has been provided		
31.	Whether the distribution waterfall illustrations have been provided for different scenarios		If yes, whether it is verified that the illustrations are accurate and complete
32.	Whether necessary disclosure has been made regarding the disciplinary history in terms of SEBI Circulars dated June 19, 2014 and July 18, 2014		Specify pending enforcement proceedings initiated by SEBI, if any
33.	Whether PPM has disclosures as required under SEBI circulars dated April 10, 2023, and June 21, 2023.		
34.	Whether tenure of the fund in the Private Placement Memorandum is computed from the first closing of the fund in regard to close ended scheme.		
35.	Whether it is provided that the first closing of the fund will be held within 12 months from the date of the PPM being taken on record by SEBI.		
36.	Whether an option for investing through direct plan has been provided for under the PPM and such direct plan investors are not required to pay any placement / distribution fees, in accordance with SEBI Circular SEBI/HO/AFD/PoD/CIR/2023/054 dated 10 April 2023.		
37.	Whether "SECTION XI: LEGAL, REGULATORY, AND TAX CONSIDERATIONS" will be updated to the latest available information before the same is circulated to prospective investors.		

S. No.	Particulars	Yes/ No	Remarks (Also provide the respective page number of placement memorandum wherever applicable)
38.	Whether it is verified that the illustration of Distribution Waterfall in the PPM is accurate and complete.		
39.	With respect to Distribution In-kind, whether the manager has system to ensure that any investor, by virtue of receiving securities due to distribution in kind, will not breach/violate any applicable law.		
40.	Whether the Fund does not propose to structure distribution waterfall in a way that one class of investor has priority in principal repayment/return over the other class of investors.		
41.	Whether it is verified that the Merchant Banker is not an associate of AIF, sponsor, manager or trustee.		
42.	Whether the Sponsor/investment manager of the fund are foreign owned and controlled entities. If yes, whether it has been specified/mentioned under Important notice section that the Foreign Exchange Management (non-debt instruments) Rules, 2019 and applicable reporting norms under the Foreign Exchange Management (mode of payment and reporting of non- debt instruments) Regulations, 2019 shall be applicable to the Fund.		
43.	Whether the Sponsor and Investment Manager of the instant scheme is also the Sponsor and Investment Manager in all the other schemes of the AIF.		
44.	Whether PPM has disclosures as required under SEBI circular dated December 10, 2021, w.r.t. disclosure of investor charter in the PPM and data on investor complaints against the AIF in the PPM.		

Note:

- (i) If any of the points above is not applicable to the proposed scheme, it may be mentioned as "not applicable".
- (ii) Trustee/the Board of Directors/ Designated Partners of the applicant, as the case may be, may also provide, in similar format, additional material information which is not covered in the above table and any other information which is necessary to be highlighted or requires specific attention.